

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **24.02.2021** at **2.00 P.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : MA/892/2019 IN CP/1226/IB/2018
NAME OF PETITIONER : A Arumugam (RP) (RL Logistivs Pvt Ltd)
NAME OF RESPONDENT : VS Enterprises & 1 another
SECTION : Sec.60(2) of IBC

ORDER

Ld. Counsel for the Applicant Mr. Kiran, for Counsel on record Mr. K. Moorthy is present through video conferencing mode. None appears for Respondents.

It is brought to the notice of this Tribunal that the CIRP of the Corporate Debtor was initiated on 27.02.2019 and upon a query posed by this Tribunal as to whether any Liquidation Order has been passed as against the Corporate Debtor, Ld. Counsel for the Applicant represents that instructions in this regard is required to be obtained as to whether any Application has been filed in this connection by the RP.

Taking into consideration the said representation, ten days' time is granted for obtaining the instructions and report before this Tribunal in this regard.

Post this matter on **16.03.2021.**

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(ANIL KUMAR B)
MEMBER (TECHNICAL)

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-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)